

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 172 of 2020**

**In the matter of:**

**Balwant Singh Kanda**

**....Appellants**

**Vs.**

**Kanda Auto Pvt. Ltd. & Ors.**

**...Respondents**

**Present**

**For Appellant: Mr. Satyavikram, Advocate.**

**For Respondents: Mr. Shekhar Gupta (Caveator), Mr. Kamal Khata & Ms. Kavita Srivastav Sharav, For R-1 to 3.**

**ORDER**  
**(Virtual Mode)**

**09.12.2020:** Parties state that there is urgency to hear the Appeal. Parties may file brief written submissions not more than three pages within a week. Copies of Judgments they want to rely on also be filed separately.

Learned Counsel for the Appellant is insisting for Interim Orders to restrain Respondent No. 2 and 3 from disposing of the property which is in dispute. Seen is Impugned Order dated 28.02.2020. Action, if any, of Respondent No. 2 & 3 pursuant to Impugned Order would be subject to outcome of this Appeal considering pendency of the Lis.

List the Appeal **'For Admission (After Notice)'** **'Hearing'** on **4<sup>th</sup> January, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[V.P. Singh]**  
**Member (Technical)**

*Sim/md*